

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 8106 of 2021

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Ashok Thakur @ Ashok Kumar. ....**Petitioner**  
Versus  
The State of Jharkhand. ...**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Anil Kumar Sinha, Advocate  
For the State : Mr. Vineet Kumar Vashistha, A.P.P.  
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02/6-9-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Birni P.S. Case No. 275 of 2020, corresponding to Special POCSO Case No. 24 of 2021.

The petitioner used to sexually exploit the victim on the pretext of marriage and by giving a threat to make the obscene video of the informant viral.

It appears that out of 8 witnesses, 7 witnesses have been examined including the informant who has been examined as P.W-1 and who in course of trial has been declared hostile by the prosecution. The petitioner appears to be in custody since 3.11.2020.

Regard being had to the evidence of the informant diluting the case of the prosecution so far as the allegation against the petitioner is concerned, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Special Judge, POCSO Act, Giridih in connection with Birni P.S. Case No. 275 of 2020, corresponding to Special POCSO Case No. 24 of 2021.

(Rongon Mukhopadhyay, J)

*Rakesh/-*